

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-401
IB/470/ND/2020

IN THE MATTER OF:

M/s Vintron Informatics Ltd

V/s.

M/s Palmohan Electronics Pvt Ltd

....Applicant/Petitioner

....Respondent

SECTION

U/s 9 of IBC

Order delivered on 06.04.2022

CORAM:

SHRI DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Om Prakash Shekhawat And Savita
Rani Advocates

For the RP

: Mr. Yashish Chandra

ORDER

Mr. Shiv Chandra, Ld. Counsel for the respondent has appeared, but no one has appeared on behalf of the petitioner. Ld. Counsel for the parties are seeking adjournment one after other and mere on the basis tghat parties and on settlement later. Hence, the parties herein one just wasting the valuable time of the Tribunal. Moreover, today no one has stand up on behalf of the petitioner, despite repeated calls, which shows that petitioners are not interested in pursuing the matter. Accordingly, present petition stands **dismissed for want of prosecution.**

- Sd -

(HEMANT KUMAR SARANGI)
MEMBER (T)

- Sd -

(DHARMINDER SINGH)
MEMBER (J)